

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ALLAHABAD.

Original Application No. 898 of 2002.

Friday, this the 10th day of January, 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Sri Shyam Lal  
S/o Sri Bhaiya Deen,  
Work Shop Attendant Vocational,  
Rehabilitation Center (V.R.C.) for  
handicapped Kanpur-22.

.....Applicant.

(By Advocate: Sri S.P.Singh)

1. Government of India  
Ministry of Labour and Rehabilitation  
Department of Labour, New Delhi  
through its Secretary.
2. Director of Employment Exchange D.G.E.T.  
Sharm Shakti Bhawan 2 & 4 Rafi Marg,  
New Delhi.
3. Vocational Rehabilitation Center for Handicapped  
A.T.I., Campus, Udyognagar Kanpur  
through its Superintendent.
4. Sri Jai Prakash Sukla,  
Office Superintendent V.R.C.  
(Vocational Rehabilitation Center for handicapped)  
Kanpur, U.P.

.....Respondents.

(By Advocate: Sri R.C. Joshi)

O\_R\_D\_E\_R

(By Hon'ble Mr. R.R.K Trivedi, V.C.)

Learned counsel for the respondents has submitted that this O.A. is highly time barred, as the applicant has challenged D.P.C. proceeding held in 1986 by which names were recommended for promotion as Workshop Attendant. This O.A. has been filed on 31.07.2002 i.e. after more than 16 years. There is no explanation for the long and inordinate delay. ~~Applicant~~ Applicant has already been promoted in the year 1988. In the circumstances, the O.A. is highly time barred and

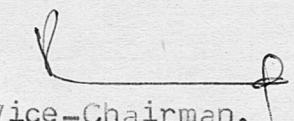


accordingly dismissed as time barred.

No order as to costs.



Member-A



Vice-Chairman.

Manish/-